

# Pooja Trikha

**INSOLVENCY PROFESSIONAL**  
(Regn: IBBI/IPA-001/IP-P01375/2018-19/12173)

📍 1059/XIII, Old Jail Road, Beauty Avenue,  
Opp. Trillium Mall, Amritsar (Pb.) 143008  
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✉ pooja\_trikha@hotmail.com

## FORM A

### PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1.	Name of corporate debtor <b>Ubitech Private Limited</b>
2.	Date of incorporation of corporate debtor 16-05-1983
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor <b>U31200HR1983PTC015732</b>
5.	Address of the registered office and principal office (if any) of corporate debtor REGD OFFICE: ID/10B P, NIT FARIDABAD, HARYANA, PIN-121001
6.	Insolvency commencement date in respect of corporate debtor 13 <sup>th</sup> Sept 2019
7.	Estimated date of closure of insolvency resolution process 11 <sup>th</sup> March 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional Pooja Trikha IBBI/IPA-001/IPPO1375/2018-19/12173
9.	Address and e-mail of the interim resolution professional, as registered with the Board 1059/XIII, OLD JAIL ROAD, BEAUTY AVENUE, OPPOSITE TRILLIUM MALL, AMRITSAR-143008.  lrp.ubitech@gmail.com  <u>Pooja trikha@hotmail.com</u>
10.	Address and e-mail to be used for correspondence with the interim resolution professional 1059/XIII, OLD JAIL ROAD, BEAUTY AVENUE, OPPOSITE TRILLIUM MALL, AMRITSAR-143008.  lrp.ubitech@gmail.com  <u>Pooja trikha@hotmail.com</u>
11.	Last date for submission of claims 27.09.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA



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13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address:  NA

**FOR THE ATTENTION OF THE CREDITORS OF UBITECH PRIVATE LIMITED**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ubitech Private limited on 13th September 2019.

The creditors of Ubitech Private Limited, are hereby called upon to submit their claims with proof on or before 27.09.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

POOJA TRIKHA

INTERIM RESOLUTION PROFESSIONAL



Date : 13.09.2019

Place : AMRITSAR